

Reminder-II

GOVERNMENT OF RAJASTHAN
Law & Legal Affairs Department

No.F.12 (02)Raj/Vad/19

Jaipur dated. 4/6/19

All Addl.Chief Secretaries/Pr.Secretaries /
Secretaries/Head of the Departments.

CIRCULAR

Subject:- Making over of the departmental case files to the newly appointed Government Counsels/ Addl. Government Counsels/Deputy Government Counsels before the Rajasthan High Court, Jodhpur/Jaipur.

Ref.:- Letter of even number dated 2/4/19 and 2/5/19.

In reference to the subject cited herein above, you were requested vide letters of even number dated 2/4/19 and 2/5/19 to ensure and direct the officer-in-charge of the cases of your Department to provide the relevant case files to the newly appointed Government Counsels/ Addl. Government Counsels/Deputy Government Counsels of your Department, before the next date of hearing of the respective case or not later than seven working days from the date of issuance of this letter and also to forward a copy of the list to this department of the departmental files so handed over to the Counsel of your Department but it is a sordid state of affairs that the requisite list has not yet been made available to this Department. I am therefore directed to request again that needful action may kindly be initiated at the earliest. Kindly take a serious note of it for the effective handling of the State Litigation.

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Law Secretary

Copy forwarded to the following for information and necessary action :-

1. Advocate General, Rajasthan High Court, Jaipur
2. All Addl. Advocate General, Rajasthan High Court, Jodhpur/Jaipur
3. All Ex.Government Counsels/ Addl. Government Counsels/ Deputy Government Counsels before the Rajasthan High Court, Jodhpur/Jaipur to provide/handover the case files of their allotted department immediately to the officer-in-charge of the respective department.
4. Newly appointed Government Counsels/ Addl. Government Counsels/ Deputy Government Counsels before the Rajasthan High Court, Jodhpur/Jaipur to sent within a period of one week, list of the such cases handed over to them either by the Officer-in-charge of the cases or received from the Ex. Government Counsels/ Addl. Government Counsels/ Deputy Government Counsels or from their office and also to clarify in the said list as to whether reply has been filed in the cases enumerated in the said list.
5. Controller Litigation, to serve the copy of this circular to the Ex.Law Officers/ Law Officers mentioned at serial no.5 and 6 and also to ensure the compliance of the directions given at serial no.5 and 6 and to inform this department accordingly.
6. Programmer, Law & Legal Affairs Department to upload this circular on official website.
7. Guard file.

[Signature]
04/6/19
Law Secretary